

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 1020 of 2020**

**IN THE MATTER OF:**

**Solutions Business Centre LLP**

**...Appellant**

**Versus**

**Renu Kumar & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Raja Chatterjee and Mr. Piyush Sachdev,  
Advocates.**

**For Respondents: Ms. Haripriya Padmanabhan and Ms. Pooja Dhar,  
Advocates for R-1 & 2.  
Mr. Abhishek Dutta, Ms. Sayli Petiwale and Ms. Astha  
Srivastava, Advocates for R-3.**

**O R D E R**  
**(Through Virtual Mode)**

**20.01.2021:** Ms. Haripriya Padmanabhan, Advocate appears on behalf of Respondent No. 1 and 2. Mr. Abhishek Dutta, Advocate appears on behalf of Respondent No. 3. Thus, service upon Respondents is complete. Learned counsel for the Respondents may file reply affidavits within three weeks. Rejoinder, if any, may be filed by the Appellant within one week thereof. Short written submissions, not exceeding three pages, together with compilation of relevant judgments, may also be filed by the parties alongwith their pleadings.

Post the appeal 'for admission (after notice)' on **19<sup>th</sup> February, 2021.**

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Kanthi Narahari]  
Member (Technical)**

**[Dr. Alok Srivastava]  
Member (Technical)**